

12.00 Noon

STATEMENT BY MINISTER CORRECTING ANSWER TO QUESTION

MR. CHAIRMAN: Statement by Minister correcting answer to question. Shri Raj Nath Singh.

THE MINISTER OF HOME AFFAIRS (SHRI RAJ NATH SINGH): Sir, I lay on the Table, a copy (in English and Hindi) of the statement correcting the reply to Starred Question No. 303 given in Rajya Sabha on 12th February, 2014, regarding 'Cities put under UAV surveillance.'

(MR. DEPUTY CHAIRMAN *in the Chair*.)

PAPERS LAID ON THE TABLE

I. Notification of the Minister of Mines

II. Reports (October, 2013) of Justice M.B. Shah Commission of Enquiry for Illegal Minis of Iron Ore and Manganese and related papers

खान मंत्री; इस्पात मंत्री; तथा श्रम और रोजगार मंत्री (श्री नरेंद्र सिंह तोमर): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :

I. A copy (in English and Hindi) of the Ministry of Mines Notification No. G.S.R. 510 (E), dated the 18th July, 2014, publishing the Mineral Concession (Amendment) Rules, 2014, under subsection (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957. [Placed in Library. *See* No. L.T. 504/16/14]

II. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 3 of the Commissions of Inquiry Act, 1952:—

(i) (a) First Report on Illegal Mining of Iron and Manganese Ores in the State of Jharkhand (Volume I, II, III and IV), October, 2013 of the Justice M.B. Shah Commission of Enquiry for Illegal Mining of Iron Ore and Manganese.

(b) Memorandum of Action Taken on the above-said Report.

[Placed in Library. *See* No. L.T. 506/16/14]

(ii) (a) Second Report on Illegal Mining of Iron and Manganese Ores in the State of Odisha (Volume I, II and III), October, 2013 of the Justice M.B. Shah Commission of Enquiry for Illegal Mining of Iron Ore and Manganese.